

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.19
(IB)-208(PB)/2019

IN THE MATTER OF:

Oriental Bank of Commerce	...	Petitioner/Applicant
v.		
AVJ Infrastructure Pvt Ltd.	...	Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 11.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sahil Bhatia, Advs.
Ms. Prachi Johri, Adv. alongwith Mr. B.S. Deswal,
Liquidator

ORDER

IA-1485/2021

Ld. Counsel Mr. Abhishek Anand appeared through VC on behalf of the Liquidator and stated that this application has been filed for claiming the material sand which is lying in the custody of Mines & Geology Department, Government of Haryana. Despite service of notice on four separate occasions, neither the department has filed their reply nor have they appeared before us, therefore, we are constrained to proceed against them ex-parte.

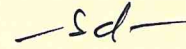
At the request of the Ld. Counsel, list the matter for physical hearing on 13.01.2023.

IA-2490/2020

Ld. Counsel Ms. Prachi Johri appeared through VC on behalf of the Liquidator and seeks another date for arguing the matter physically.

As

At the request of the Ld. Counsel, list the matter for physical hearing on 13.01.2023.



**(RAMALINGAM SUDHAKAR)
PRESIDENT**



**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

11.11.2022
Vinod Arora